

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner

Vs.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Samdarshi Sanjay, Adv.

Mr. Dhruv Gupta, Adv.

For the Respondent

Mr. Pulkit Deora, Ms. Navya Khillon, Adv.
for RP

Mr. Rajesh Gupta, Mr. Anubhav Mehrota,
Adv.

Ms. Vasudha Sharma, Adv.

ORDER

IA-3764/2020 filed for urgent hearing of IA-3805/2020 is hereby **disposed of** by listing IA-3805/2020 on **26.10.2020**.

In IA-3805/2020, the Resolution Professional is directed to file written submissions (not more than 2 pages) by next date of hearing. List the matter on **26.10.2020**.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)